

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 167181/2018 and IA No.31502/2018 in
Criminal Appeal No. 590/2017

MUJAMMIL & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With I.A. No. 167181/2018 and IA No.31502/2018-BAIL APPLICATION)

Date : 06-05-2019 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE VINEET SARAN

For Appellant(s) Mr. Salman Khurshid, Sr. Adv.
Mr. Imtiaz Ahmed, Adv.
Ms. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
Ms. Azra Rehman, Adv.
M/S. Equity Lex Associates, AOR

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Mr. Adesh Kumar Gill, Adv.
Mr. Ronak Karanpuria, Adv.

Mr. Ratnakar Dash, Sr. Adv.
Mr. Shakeel Ahmed, AOR
Ms. Sadiya Shakeel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel and perused the material
available on record.

During the pendency of the appeal, applicant-appellant
No.1 is released on bail in Session Trial No. 75 of 1990,
subject to the terms and conditions that may be imposed by
the trial Court.

Applications for bail stand disposed of.

(NIDHI AHUJA)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
COURT MASTER